

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 09/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017


NAME OF THE PARTIES:

Ms. Amita Kaushal Khetan

V/s.

M/s. Vapson Jewellery Equipments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AMITA KAUSHAL	ADVOCATE COUNSEL FOR PETITIONER i/s M/s AMITA KESH & Co.	

ORDER

CP NO. 09/397-398/CLB/MB/MAH/2016

During the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on **8th January 2018** by issuing notice intimating the date fixed for hearing.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 6/11/2017
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Sd/-

M.K. SHRAWAT

Member (Judicial)

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